

Serial No. of Order	Date of Order	Order with Signature OA 928/96	Office note as to action (if any) taken on order
23.9.97	<p>Heard the learned lawyer for the petitioner who submitted that in the meantime, the petitioner has received his pension, gratuity and GPF. It is submitted by the learned lawyer for the petitioner that the instruction from his client is that the applicant has not received his DPA, B.A. and other dues, if any. Learned lawyer for the petitioner is not able to indicate what DPA, BA and other dues stand for. In consideration of the above submissions, it is ordered that in case any amount is legally due to be paid to the applicant, as per Rules, the Respondents should pay the same as expeditiously as possible. It is further submitted by the learned lawyer for the petitioner that the petitioner has retired as Bridge Khalasi. Earlier he was working as Bridge Election Khalasi. In another decision of the Tribunal it has been held that the Bridge Khalasi and Bridge Election Khalasi are performing same nature of work and are entitled the same scales of pay. In consideration of this, it is submitted by the learned lawyer for the petitioner that the applicant before his retirement should be allowed the scale of pay of Bridge Election Khalasi and his pension and Gratuity should be worked out on that basis. This is a separate cause of</p> <p><i>S. Jom 23.9.97</i></p>		

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		<p>action and secondly the question of allowing higher scale of pay to the petitioner is a matter to be decided by the Division Bench in accordance with the decision of the Hon'ble Supreme Court in <u>case of Union of India and another v/s. P.V. Hariharan and another CIVIL APPEAL NO. 7127 OF 1993</u>.</p> <p>Applicant if, he so likes, may bring a separate cause of action in this point and no orders can be passed on this point for the present.</p> <p>With the above observation, the Original Application is disposed of.</p> <p style="text-align: right;">S. J. Jam VICE-CHAIRMAN 23.9.97</p>	<p>A copy of Order off. 23.9.97 may be given to both the counsels.</p> <p>As 29/9/97 <u>Murli</u> 29.09.97 S.O.(S)</p> <p><u>Order off. 23.9.97</u></p> <p>A copy of order may be sent to all respondents and to all respect the applicants.</p> <p>As 29-X-97 <u>Murli</u> 29.10.97 S.O.(S)</p>